

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00132/2020

Jabalpur, this Tuesday, the 04th day of February, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER

Omkar Patel S/o Late Khushi Lal Patel
Aged about 55 years, R/o Village-Saket,
Tahsil & District-Hoshangabad MP 461111

-Applicant

(By Advocate –**Shri A.K.Pare**)

V e r s u s

1. Union of India,
through General Manager,
West Central Railway, opposite Indira Market,
Civil Lines, Jabalpur 482001

2. Divisional Railway Manager, Office of
Divisional Railway Manager, West Central Railway,
Bhopal, M.P. 462024 - Respondents

(By Advocate –Shri A.S.Raizada)

ORDER (ORAL)

It has been represented by the applicant that his land has been acquired by the Railways.

2. The Railways has notified applications for giving jobs in lieu of the land acquired vide notification dated 16.05.2019 (Page 17 of Annexure A-3).

3. However, the date of birth of his son is dated 20.08.2002. The case of the applicant was rejected vide order dated 12.09.2019 (Annexure A-4) as the applicant is under age.

4. Learned counsel for the applicant submits that as per Para 5 (xi) of the notification, the competent authority can relax the age criteria in special circumstances.

5. Accordingly, he has submitted his representations dated 26.09.2019, 21.10.2019 & 22.10.2019 (filed at Annexure A-7 collectively) wherein, it has been stated that the age of his son is only few months less than 18 years. Learned counsel for the applicant submits that the said representation has not been decided so far.

6. He further submits that the applicant would be satisfied if the respondents are directed to decide the representations in a time bound manner.

7. Learned counsel for the respondents submits that he has no objection if the said representations of the applicant are decided in the above terms.

8. Accordingly, this Original Application is disposed of, at admission stage, without going into the merits of the case, by directing the competent authority of the respondents to decide applicant's representation filed at Annexure A-7, if not already

decided, with a reasoned and speaking order within a period of 180 days from the date of receipt of a certified copy of this order. The decision so taken may be communicated to the applicant.

(Navin Tandon)
Administrative Member

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